

NOTIFICATION UNDER INDIAN TELEGRAPH ACT, 1885.

THE MINISTER OF COMMUNICATIONS (SHRI BHILJAL VERMA): I beg to lay on the Table a copy of the Indian Telegraph (Second Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 287 in Gazette of India dated the 31st January, 1979 under subsection (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-4223/79].

STATEMENT REGARDING MARKET LOANS ISSUED BY CENTRAL GOVERNMENT IN APRIL, 1979.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQURULLAH): I beg to lay on the Table a statement (Hindi and English versions) regarding market loans issued by the Central Government in April, 1979. [Placed in Library. See No. LT-4224/79].

12.06 hrs.

PUBLIC ACCOUNTS COMMITTEE

HUNDRETH REPORT

SHRI P. V. NARASIMHA RAO (Hanamkonda): I beg to present the Hundredth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Third Report on Defence Services.

SHRI VASANT SATHE (Akola): Congratulations to the PAC for their century.

UNDERTAKINGS COMMITTEE ON PUBLIC

TWENTY-FIFTH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the

*Published in Gazette of India, dated 2-4-79.

Twenty-fifth Report of the Committee on Public Undertakings on Jute Corporation of India—Shortcomings in the functioning of Jute Corporation of India.

12.07 hrs.

ADVOCATE (AMENDMENT) BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to move for leave to introduce a Bill further to amend the Advocates Act, 1961.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Advocates Act, 1961."

The motion was adopted.

SHRI SHANTI BHUSHAN: I introduce the Bill.

12.08 hrs.

MATTERS UNDER RULE 377

(i) **ALVA COMMISSION REPORT ON THE MEDICAL TREATMENT OF SHRI JAYAPRAKASH NARAYAN**

MR. SPEAKER: Mr. Kamath.

SHRI HARI VISHNU KAMATH (Hoshangabad): By your leave, Sir, under Rule 377 I proceed to make the following statement on a matter of urgent public importance.

On March 15, 1979, the Minister of Health and Family Welfare, answering a question of mine, stated that the one-man Commission appointed last year to inquire into the inadequacy of medical treatment provided to Lok Nayak Jayaprakash Narayan, when he was detained under MISA at the Post Graduate Medical Institute, Chandigarh in 1975, during the Emergency had resigned in February 1979, without submitting a final report. The

[Shri Hari Vishnu Kamath]

Commission, however, submitted last year an interim report which the Government had not placed before the House...

SHRI DINEN BHATTACHARYA:

... which I mentioned that day.

SHRI HARI VISHNU KAMATH:

On 15-3-79 the Minister also stated that the question of appointing a new Commission or a new Chairman of the Commission was under consideration.

In the circumstances, therefore, it is imperative in the national interest that the Government should without further delay either appoint a new Commission to complete the task assigned to Dr. Nagappa Alva, or lay on the Table of the House the interim report of the Alva Commission together with a Memorandum of action taken by Government thereon. We are all happy to know about the steady progress in the condition of Shri Jayaprakash Narayan and hope that by 'God's Grace, in his own words' ईश्वर की कृपा से he will recover fully very soon.

(ii) REPORTED SHORTAGE OF COAL IN MADHYA PRADESH

डा० लक्ष्मीनारायण पांडेय (मंदसौर):
ग्रहण महोदय किंगत कई महीनों से प्रायः देश भर में कोयले की कमी के कारण कारखानों के समस्त संकटमय स्थिति बनी हुई है। इस कमी से कोई भी प्रदेश बचिपत नहीं है। किन्तु मध्य प्रदेश में सर्वाधिक कठिनाई है। यद्यपि 1977 के बाद से कोयले पर कोई नियंत्रण नहीं है लेकिन कोयले के परिबहन हेतु बैंगलों का प्राबंटन संयुक्त संचालक यातायात (कोल) कलकत्ता द्वारा किया जाता है और राज्य को प्रदाप्त मात्रा में बैंगल उपलब्ध न होने के कारण कोयले के परिबहन सम्बन्धी कठिनाइयों से उद्योगों व अन्य उपभोक्ताओं को उनकी क्षति-

युक्तता के अनुसार कोयला उपलब्ध नहीं हो पाता है। परिबहन की इन कठिनाइयों से कोयले की कमी निमित्त होती है जिससे कि उद्योगों के उत्पादन तथा राज्य के औद्योगिक विकास की गति पर बिपरीत प्रभाव पड़ता है। संयुक्त संचालक यातायात (कोल) कलकत्ता वर्ष 1971 से इस राज्य को बैंगल का प्राबंटन कर रहे हैं। वर्ष 1976 में स्टॉक के कोल के 2200 बैंगल प्रति माह इस राज्य को प्राबंटित हुए थे। वर्ष 1976 में कोटे पर से सीलिंग हटा लिया गया था और इकाइयों को मांग के अनुसार कोटा प्राबंटित किया गया था। सीलिंग हटाने के कारण राज्य की इकाइयों के द्वारा 3576 बैंगल प्रति माह की अनुशंसा की गई थी।

वर्ष 1978 से पुनः बैंगल का कोटा प्रारम्भ हुआ तथा संयुक्त संचालक यातायात (कोल) कलकत्ता ने केवल 2000 बैंगल प्रतिमास प्राबंटित किये जबकि मांग वार्षिक 27073 बैंगल की प्राप्त हुई थी। अस्तु प्राप्त प्राबंटन को समानुपातिक आधार पर राज्य की सभी इकाइयों को प्राबंटित किया गया। यह प्राबंटन इकाइयों की आवश्यकता से काफी कम था।

सवातार सिकायतें प्राप्त हो रही हैं। संयुक्त संचालक यातायात (कोल) कलकत्ता अनुशंसित बैंगलों की सीलिंग के बावजूद भी कटौती कर देते हैं और उनके स्तर से कटौती के प्रतिरिक्त सर्वाधिक दक्षिण पूर्वी रेलवे बिलासपुर पुनः और कटौती कर देते हैं। कमी कभी ऐसा भी होता है कि रेलवे अधिकारी इकाइयों के नाम पर आई हुई बैंगलों को इकाइयों को न देते हुए दूसरी जगह प्रत्यावर्तित कर देते हैं।

इस सम्बन्ध में उद्योग विभाग सलाहकार केन्द्रीय सरकार और संबंधित अधिकारी को लिख रहा है कि राज्य को प्रायः 24000